## GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:3182 ANSWERED ON:11.12.2014 ALLOCATION OF CANCELLED COAL BLOCKS Chinnaraj Shri Gopalakrishnan

## Will the Minister of COAL be pleased to state:

- (a) whetherthe Union Government has set up a high-level Inter-Ministerial Committee to advise on policy issues to ensure smooth allocation of cancelled coal blocks;
- (b) if so, the details thereof; and
- (c) the time by which the task is likely to be completed and coal blocks allotted?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE)FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

- (a) & (b): Government has constituted an Inter-Ministerial Committee (IMC) under the chairmanship of Additional Secretary (Coal) having members from Ministry of Power, Ministry of Steel, Department of Industrial Policy & Promotion, Department of Economic Affairs and Department of Legal Affairs. The terms of reference (ToR) of the IMC are as under:-
- i) To advice on the policy issues connected with allocation of 204 coal blocks;
- ii) To advice on the issues referred by the nominated authority to the Central Government;
- iii) To interact with the industry stakeholders, industry bodies such as FICCI, CII, ASSOCHAM, Coal Producer Association, Steel Manufacturer Association, Cement Producers Association etc. in order to ascertain their views on the procedure and methodology of auction of coal block.
- iv) Any other issue referred by the Ministry of Coal in connection with coal block allocation.
- (c): IMC is to advise the Central Government on the issues mentioned in its ToR from time to time. For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interest in the mines along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to government company, as the case may be. The allocation of coal blocks would now be made in pursuance of the provisions of the Ordinance and Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal.